

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2018.**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and
Beverages Pvt.Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Ketan Madan & Mr. Himanshu Harbola Advocates Ms. Anu Kadian, CS		
	For the Respondent:	Mr. Abishek Anand and Mr. Anant A. Pavgi, Advocates		

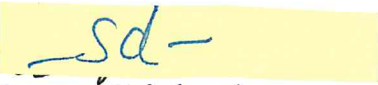
ORDER

CA 433/2018 has been filed by the IRP who is stated to be duly confirmed as the RP by the COC. Vide the said application he has prayed for certain directions for the vendor, M/s. NR Marketing to whom payment has been made for supplying 49 boxes so that the business of the Corporate Debtor could be run as a going concern.

Ld. Counsel for the RP prays that the notice be issued to NR Marketing. This Bench is of the opinion that it is not necessary for the Bench to give directions for running the business of the Corporate Debtor. It is for the RP to ensure the same, and does not entitle him to file applications to override problematic situations in its operations.

RP is advised to take further actions as deemed fit. This application merits no consideration and is dismissed.

Interim report by the IRP has not been placed on record. The same shall be filed during the course of the day.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)